

- (e) The selection of candidates in PSUs is already being done in a transparent manner.

Legislation on appointment of Lokpal

1927. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

- (a) whether the proposal to bring legislation on appointment of Lokpals under active consideration of Government;
- (b) the *modus operandi* and terms and conditions for appointment of a person to this high office *vis-a-vis* statement and objects of the legislation; and
- (c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Yes, Sir. The Government has introduced Lokpal Bill, 2011 in the Lok Sabha on 04.08.2011 which seeks to establish an institution of Lok Pal for dealing with complaints of corruption against certain public functionaries in high places. The Bill provides, inter alia, for:

- (1) establishment of an institution of Lokpal with its own investigation and prosecution wing;
- (2) conferring the Lokpal with powers of a civil court for enforcement of attendance, etc.;
- (3) empowering the Lokpal to make searches and seizures and also to attach property which, prima facie, has been acquired by corrupt means".

The Lokpal will consist of Chairperson and not exceeding eight Members, of which half of the Members of the Lokpal shall be Judicial Members. The Chairperson would be from judiciary and only a serving or retired Chief Justice of India or a Judge of Supreme Court could be eligible for being appointed as Chairperson. A serving or retired judge of Supreme Court or a Chief Justice of High Court would be eligible for appointment as Judicial Member. A Member, other than the judicial Member, shall be a person of impeccable integrity, outstanding ability and standing having special knowledge and expertise of not less than twenty-five years in the matters relating to anti-corruption policy, public administration, vigilance, finance including insurance and banking, law and management. The Selection Committee would be Chaired by the Prime Minister with following Members:

- (a) The Speaker of the House of People.
- (b) The Leader of Opposition in the Lok Sabha.
- (c) The Leader of Opposition in the Rajya Sabha.
- (d) One Union Minister in the rank of Cabinet Minister.
- (e) One sitting judge of the Supreme Court.
- (f) One sitting Chief Justice of a High Court.
- (g) One eminent Jurist to be nominated by the Government.
- (h) One eminent person to be nominated by the Government.

Officers of Dubious integrity

1928. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

(a) whether the Central Information Commission (CIC) has directed CBI to make public the names of its officials with "dubious integrity" and to make public a list of officials against whom complaints are registered and are facing enquiries; and

(b) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Central Information Commission (CIC), while disposing of the appeal No. CIC/SM/A/2011/000318/SG, filed by the RTI applicant, Shri Sujit Kumar Majumder, vide its decision No. CIC/SM/A/2011/000318/SG/I3429 dated 13.07.2011 has directed the PIO, CBI, New Delhi to provide the list containing names of officers with doubtful integrity during period January, 2006 to till date; (ii) List containing names of CBI officers against whom the complaint were registered or contemplated and inquiry conducted or in progress.

(b) The matter is sub-judice, as against the decision of CIC, CBI has filed Writ Petition No. 13150(W) of 2011 before the Hon'ble High Court of Kolkata.

View of political parties on Lokpal Bill

†1929. SHRI RANJITSINH VIJAYSINH MOHITE PATIL: Will the PRIME MINISTER be pleased to state:

†Original notice of the question was received in Hindi.